

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2719  
ANSWERED ON:08.08.2003  
VIOLATION OF COMPANIES ACT, 1956  
ADHIR RANJAN CHOWDHURY;CHARAN DAS MAHANT;SHYAMA SINGH

**Will the Minister of FINANCE be pleased to state:**

- (a) whether the Government had ordered prosecution against Jet Airways (India) Pvt Ltd for alleged violation of various sections of the Companies Act, 1956;
- (b) if so, the details of these violations;
- (c) the progress made so far into the investigations against Jet Airways; and
- (d) the time by which a final action against Jet Airways is likely to be taken?

**Answer**

MINISTER OF FINANCE (SHRI JASWANT SINGH)

(a) & (b) Department of Company Affairs has conducted inspection of books of accounts of M/s Jet Airways (India) Pvt Ltd under Section 209A of the Companies Act,1956. Prosecutions for violation of 205, 224(8), 211 (8 cases) and 292 of the Act have been ordered/launched against the company and its officers in default.

(c) & (d) The aforesaid offences have been compounded by Competent Authority, on company's applications filed u/s 621A of the Act, by levying total compounding fee of Rs 2,20,000/- on company and its officers in default.